

norities. The document also recommends that necessary support services should be provided to relieve women to secure the benefits of education. The document further suggest that the content and process of education, including course content, learning activities, evaluation, and teacher education, should be revamped with a view to making education an instrument of women's equality.

(c) The National Policy on Education, 1986 is to be reviewed. The study will, *inter alia*, be placed before the Committee to be set up for this purpose.

Smuggling of Ivory in Karnataka

7762. SHRI SRIKANTHA DATTA NARASIMHA RAJA WADIYAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether smuggling of Ivory is going on unabated in Karnataka State despite the total ban imposed:

(b) the number of cases that have come to the notice of the Central Government; and

(c) the details of steps proposed to be taken to curb smuggling of Ivory from Karnataka Forests?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUFRAY): (a) and (b). According to the information received from State Government, during 1989-90, 2 cases of smuggling of ivory have been detected by Karnataka Forest Department:

(c) Steps taken by Government to curb the smuggling of ivory from Karnataka include:

- (i) Coordination between the Chief Wildlife Wardens of

Karnataka, Kerala and Tamil Nadu by regular meetings and exchange of information on poaching of elephants and illegal trade in ivory.

- (ii) Police cell has been created under forest department of Karnataka State for control of the poaching and smuggling of ivory.
- (iii) The existing staff engaged in antipoaching activities has been strengthened. For this purpose tribal trackers have also been engaged.
- (iv) Improvement in the communication system with the help of telephone and wireless network has been arranged.
- (v) Patrol Guards are being suitably armed.
- (vi) A new centrally sponsored scheme viz. "Control of poaching and illegal trade in wildlife", is being implemented.
- (vii) The Wild Life (Protection) Amendment Act, 1986 has imposed a total ban on trade and manufacture of articles of Indian ivory.

Afforestation in Dhanbad, Bihar

7763. SHRI A.K. ROY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the area under forest in Dhanbad district of Bihar;

(b) the amount sanctioned in the Seventh Five Year Plan for afforestation in the

district and the amount needed to give cover to all the areas meant for forests;

(c) whether central public sector units in Dhanbad have been asked to participate in this afforestation programme; and

(d) if so, details thereof and their actual contribution in the last three years?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROURAY): (a) to (d). The information is being collected and will be laid on the Table of the House.

[*Translation*]

Deposit of Unspent Money

7764. SHRI JANARDAN TIWARI: Will the PRIME MINISTER be pleased to state:

(a) whether huge amount is drawn for the payment of expenditure incurred arranging various functions, programmes and meetings of Sangeet Natak Akademy outside Delhi;

(b) whether there have been cases in the last three years where the unspent money was not deposited in office and adjustment thereof made within the stipulated time and if so, the details thereof;

(c) whether any action has been taken against the employees concerned; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) Advances are drawn by em-

ployees of the Akademi for arranging programmes/festivals/meetings. During the last 3 years the advances ranged between Rs. 4500/- to Rs. 2,52,000/- as per requirement of the event.

(b) During the last 3 years the unspent money in respect of all except one case had been deposited in office. The employee was given an advance of Rs. 1,40,000/- on 12.9.88 for organising meetings of General Council and Executive Board held in Bombay. Unspent balance of Rs. 13,973.05 was settled in March, 1990.

(c) and (d). Yes, Sir. Recoveries of Rs. 6,000/- were effected from the salary of the employee and the balance of Rs. 7,973.05 was deposited by the employee in lumpsum.

[*English*]

Modification in Gadgil Formula

7765. SHRI K.S. RAO: Will the PRIME MINISTER be pleased to state:

(a) whether the Planning Commission has proposed that the present formula for Central assistance to the States should be reviewed/modified; and

(b) if so, the details of the proposed change and the deficiencies found in the present formula of Central assistance to States?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): (a) No, Sir.

(b) Does not arise.